

[Mr. Chairman]

to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union, to defray the charges which will come in course of payment during the year ending the 31st March, 1953, in respect of Miscellaneous."

DEMAND No. 43—EXPENDITURE ON DISPLACED PERSONS

"That a supplementary sum not exceeding Rs. 200 be granted to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union to defray the charges which will come in course of payment during the year ending the 31st March, 1953, in respect of Expenditure on Displaced Persons."

DEMAND No. 43-A—COMMUNITY DEVELOPMENT PROJECTS.

"That a supplementary sum not exceeding Rs. 4,29,400 be granted to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union to defray the charges which will come in course of payment during the year ending the 31st March, 1953, in respect of Community Development Projects."

DEMAND No. 43-B—CAPITAL OUTLAY ON INDUSTRIAL DEVELOPMENT.

"That a supplementary sum not exceeding Rs. 3,00,000 be granted to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union to defray the charges which will come in course of payment during the year ending the 31st March, 1953, in respect of Capital Outlay on Industrial Development."

DEMAND No. 44—CAPITAL ACCOUNT OF IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (OUTSIDE THE REVENUE ACCOUNT).

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union to defray the charges which will come in course of payment during the year ending the 31st March, 1953, in respect of Capital Account of Irrigation, Navigation, Embankment and Drainage Works (Outside the Revenue Account)."

DEMAND No. 44-A—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEMES—BHAKRA NANGAL PROJECT

"That a supplementary sum not exceeding Rs. 28,61,600 be granted to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union to defray the charges which will come in course of payment during the year ending the 31st March, 1953, in respect of Capital Outlay on Multi-Purpose River Schemes—Bhakra Nangal Project."

DEMAND No. 47—CAPITAL OUTLAY ON SCHEMES OF STATE TRADING.

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union to defray the charges which will come in course of payment during the year ending the 31st March, 1953, in respect of Capital Outlay on Schemes of State Trading."

DEMAND No. 48—INTEREST FREE AND INTEREST BEARING ADVANCES.

"That a supplementary sum not exceeding Rs. 19,72,500 be granted to the President out of the Consolidated Fund of the State of Patiala and East Punjab States Union to defray the charges which will come in course of payment during the year ending the 31st March, 1953, in respect of Interest Free and Interest Bearing Advances."

PATIALA AND EAST PUNJAB STATES UNION APPROPRIATION BILL.

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill* to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of the financial year 1952-53.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of the financial year 1952-53."

The motion was adopted

~~Introduced with the recommendation of the President.~~

Shri C. D. Dehmukh : I introduce the **BILL**.

Mr. Chairman: Shri C. D. Deshmukh.

Shri C. D. Deshmukh: I beg to move:†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the **Consolidated Fund of the State of Patiala and East Punjab States Union** for the service of the financial year 1952-53, be taken into consideration."

Mr. Chairman: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the **Consolidated Fund of the State of Patiala and East Punjab States Union** for the service of the financial year 1952-53, be taken into consideration."

Shri M. S. Gurupadaswamy (Mysore): Till now the hon. the Finance Minister was in charge of only one House; he had to look after only one House. Now he has been asked, by necessity or by force of circumstances, to look after another House, the House of the Patiala and East Punjab States Union. Before I discuss certain general matters connected with PEPSU I want to dwell upon a few things which arise out of the budget. There are certain things in the White Paper which has been circulated to us which are not very clear. And I wanted to draw the attention of the Finance Minister to those particular items which are not very clear to us. It is published here that the progress of development expenditure in PEPSU commenced right from the year 1948-49 and 1950-51 and there has been continuous investment in these development projects, but the White Paper says that the Five Year Plan.....

Shri C. D. Deshmukh: Sir, May I interrupt the hon. Member? He is referring to the White Paper.

Mr. Chairman: This Bill relates to the Grants which are the subject-matter of Supplementary Demands. If the hon. Member wants to speak on the budget there will be another chance for him.

Shri M. S. Gurupadaswamy: Very well, Sir, I wanted to speak only on the budget.

Shri Nambiar (Mayuram): This is because he is wanting to finish everything relating to PEPSU today.

Mr. Chairman: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the **Consolidated Fund of the State of Patiala and East Punjab States Union** for the service of the financial year 1952-53, be taken into consideration."

The motion was adopted.

Mr. Chairman: I will now put the clauses.

Clause 2 was added to the **Bill**.

Clause 3 was added to the **Bill**.

The Schedule was added to the **Bill**.

Clause 1 was added to the **Bill**.

The Title and the Enacting Formula were added to the **Bill**.

Shri C. D. Deshmukh: I beg to move:

"That the **Bill** be passed."

Mr. Chairman: The question is:

"That the **Bill** be passed."

The motion was adopted.

DEMANDS FOR GRANTS ON ACCOUNT—PEPSU

DEMAND NO. 1—LAND REVENUE

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 14,16,900 be granted to the President, out of the **Consolidated Fund of the State of Patiala and East Punjab States Union**, on account, for or towards defraying the charges during the year ending on the 31st day of March 1954, in respect of 'Land Revenue'."

DEMAND NO. 2—STATE EXCISE DUTIES

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 9,24,400 be granted to the President, out of the **Consolidated Fund of the State of Patiala and East Punjab States Union**, on

†Moved with the recommendations of the President.